

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal Nos. 190 of 2011 &
Appeal Nos. 162, 163 & 214 of 2012**

Dated : 14th August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J.Talwar, Technical Member**

Appeal Nos. 190 of 2011

**Torrent Power Ltd. Appellant(s)
Versus**

Gujarat Electricity Regulatory Commission Respondent(s)

Appeal No. 162 of 2012

**Torrent Power Ltd. Appellant(s)
Versus**

Gujarat Electricity Regulatory Commission Respondent(s)

Appeal No. 163 of 2012

**Torrent Power Ltd. Appellant(s)
Versus**

Gujarat Electricity Regulatory Commission Respondent(s)

Appeal No. 214 of 2012

**Torrent Power Ltd. Appellant(s)
Versus**

Gujarat Electricity Regulatory Commission Respondent(s)

**Counsel for the Appellant(s): Ms. Deepa Chawan
Mr. H.S. Jaggi**

Counsel for the Respondent(s): Mr. Anand K. Ganesan

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ORDER

Mr. Anand K. Ganesan, the learned counsel for the Respondent-Commission again seeks some time to file the written submission. Accordingly, he is directed to file the same on or before 26th August, 2013 after serving copy on the other side. Thereafter, Ms. Deepa Chavan, the learned counsel for the Appellant will file her written submissions on or before 10th September 2013 after serving copy on the other side.

Post the matter for reporting compliance on **17th September, 2013 at 2.30 p.m.**

(V.J. Talwar)
Technical Member
vt/rt

(Justice M. Karpaga Vinayagam)
Chairperson